

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

Item No. 9
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India
Vs.

.... Applicant/petitioner

Era Infra Engineering Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 11.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioner(s):-

Mr. Yugank Goel, Mr. Aishwarya Choudhary,
Adv.

For the Respondent(s):-

Mr. Deepak Prakash, Ms. Divyangna Malik, Adv.
Dr. U.K Chaudhary, Sr. Adv. with Mr. Hitesh
Kumar, Ms. Udit Singh, Adv.

ORDER

CA-197(PB)/2019:-

Dr. Chaudhary, learned senior counsel for the applicant-Resolution Professional applies for withdrawal of the application with liberty to file fresh one on the same cause of action. Another request made by Dr. Chaudhary is that it will be in fitness of things to grant permission to the Resolution Professional to apply to the Income Tax Department for obtaining certified copies of the impounded books of accounts/documents in which are necessary for conducting insolvency process.

It is appropriate to mention that the Income Tax Department has impounded the books of accounts on 29.07.2018 as is evident from the order dated 29.07.2018 (pg. 119). The Resolution Professional needs those books of accounts/documents. Let certified copies be issued. The needful shall be done by the Income Tax Department within ten days of the filing of the application by Resolution Professional.



The application stands disposed of with liberty aforementioned.

CA-199(PB)/2019:-

Notice of the application.

Mr. Hitesh Kumar, briefing counsel to Dr. U.K Chaudhary, learned senior counsel for the Resolution Professional, accepts notice. A copy of the application has already been handed over to him.

Reply be filed within a week with a copy in advance to the counsel for the applicant.

List for arguments on 20.02.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)